

X ITEM NO.21

COURT NO.12

SECTION II

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Petition(s) for Special Leave to Appeal (Crl.)..... CRLMP
2084/2016

No(s).

(Arising out of impugned final judgment and order dated 28/11/2014
in GOVTA No. 2781/2013 passed by the High Court Of Judicature at
Allahabad)

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

RAN VIJAY AND ORS.

Respondent(s)

(with appln. (s) for c/delay in filing slp)

Date : 12/02/2016 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE ARUN MISHRA

For Petitioner(s)	Mr. C. D. Singh, Adv.
	Mr. Manoj Kumar, Adv.
	Ms. Somya, Adv.
	Ms. Syolona, Adv.
For Respondent(s)	Mr. Sandeepan Pathak, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

(Ashwani Thakur)
COURT MASTER

(Tapan Kr. Chakraborty)
COURT MASTER

Signature Not Verified

Digitally signed by
ASHWANI KUMAR
Date: 2016.02.13
10:52:27 IST
Reason: